## NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.21/(MAH)/2015 CA No. 24/2017 & 25/2017

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 29.03.2017

NAME OF THE PARTIES: Mr. Madhavlal Pittie

V/s.

M/s. Bachhraj & Co. Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No	o. NAME	DESIGNATION	SIGNATURE
1.	S.V. Mehta	Advocate for Resp Nos 1, to 4	Smelle
2.	Pradeep Mane Ashish Kamat	Advocate for Pethinera ilb. Crawford Bayley & Lo.	marl.
3	Anya Abhyakas	Leokagen Berkagen	

## ORDER CA 24/2017 & 25/2017 in TCP No.21/397-398/CLB/MB/MAH/2015

- The Learned Counsel of both the sides are present and stated that there are two Applications one is CA No. 24/2017 and another is CA No. 25/2017 respectively for impleadment and for the amendment which are yet to be heard.
- For that purpose matter is adjourned to 12.04.2017. Thereafter, the main Petition shall be heard as per the date to be fixed on the next date of hearing.
  Date is duly communicated to both the sides.

Sd/-

M.K. Shrawat Member (Judicial)

Dated: 29.03.2017